

**National Company Law Appellate Tribunal, New Delhi**  
**Contempt Case (AT) No. 27 of 2020 in Company Appeal (AT) No. 44 of**  
**2018**

**IN THE MATTER OF:**

**Suman Dhir & Anr.**

**...Appellants**

**Vs.**

**Gyan Ganga Educational Institute Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants: Ms. Sweta Bharti, Mr. John Thomas and Mr. Aayushya Aankul, Advocates.**

**For Respondents: Ms. Mithila Jain, Mr. Jeevesh Nagrath, Mr. Amit Amist and Mr. Chandan Dutta, Advocates.**

**ORDER**

**(Through Virtual Mode)**

**21.09.2020:** Heard Learned Counsel for the Respondents. He seeks time to file Reply of the Notice and Vakalatnama on behalf of all the Respondents, allowed to file the same within three weeks.

Let the Appeal be fixed on **12<sup>th</sup> October, 2020.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**